

# **MEGHALAYA LEGISLATIVE ASSEMBLY**

## **List of Business**

### **Autumn Session**

**Wednesday, September 16, 2015.**

### **Government Business**

1. National Anthem.
2. The Speaker to announce the Report of the Business Advisory Committee under Rule 230.
3. Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to move :-  
"That this House agrees to the allocation of time proposed by the Business Advisory Committee in regards to the various items of Business for the current Session".
4. The Speaker to announce the names of Members nominated by him to the Panel of Chairmen under Rule 9(1).
5. Dr. MUKUL SANGMA, Chief Minister in-charge Finance to lay the Notification No.FIF. 14/2009/201., dated 18<sup>th</sup> June, 2015 relating to the Meghalaya Prize Chits and Money Circulation Scheme (Banning) Rules, 2015.
6. Shri SN1AWBHALANG DHAR, Minister in-charge Public Work (Roads & Bridges) to lay the Thirty Fifth Annual Report of the Meghalaya Government Construction Corporation Limited for the year 2012-2013.
7. Shri CLEMENT MARAK, Minister in-charge Food, Civil Supplies and Consumer Affairs to lay the Notification No. SUP.24/2014/7., dated 6<sup>th</sup> July, 2015 relating to "The Meghalaya State Food Commission Rules, 2014".

*Contd.,.2/-*

8. Smti. ROSHAN WARJRI, Minister in-charge Home (Police) to lay Notification No.HPL.251/2014/14., dated 23<sup>rd</sup> June, 2015 relating to the Meghalaya Private Security Agencies, (Amendment) Rules, 2015.
9. Shri CLEMET MARAK, Minister in-charge power to lay the Second Annual Report of the Meghalaya Energy Corporation Limited for the year 2010-2011.
10. Shri ROWELL LYNGDOH, Deputy Chief Minister in-charge Law to lay the Notification No.LL(B) 39/2015/21., dated 29<sup>th</sup> May, 2015 relating to the Meghalaya Local Administration (Empowerment of Traditional Institutions, Traditional Bodies and Headmen in Governance and Public Delivery System) Ordinance, 2015.
11. Smti. DEBORAH C. MARAK, Minister in-charge Social Welfare to lay the Annual Report of the Office of the Commissioner for persons with disabilities, Meghalaya, Shillong for the year 2013-14 and 2014-15.
12. Shri H. D. R. LYNGDOH, Minister in-charge District Councils Affairs to lay the Notification No.DCA.18/2013/156., dated 13<sup>th</sup> August, 2015.
13. Shri H.D.R LYNGDOH, Minister in-charge District Councils Affairs to beg leave to move the Government Resolution for approval of the Order vide Notification No.DCA.18/2013/156., dated 13<sup>th</sup> August, 2015 issued by the Governor on the Sub Paragraph (2) of Paragraph 16 of the Sixth Schedule to the Constitution of India.
14. Shri H.D.R, LYNGDOH, Minister in-charge District Councils Affairs to move that the Government Resolution for approval of the Order vide Notification No. DCA.18/ 2013/156., dated 13<sup>th</sup> August, 2015 issued by the Governor under Sub Paragraph (2) of Paragraph 16 of the Sixth Schedule to the Constitution of India be approved.
15. (a) Shri ROWELL LYNGDOH, Deputy Chief Minister in-charge Law to beg leave to introduce The Meghalaya Special Courts (Amendment) Bill, 2015.  
  
(b) If leave be granted to introduce the Bill.

*Contd...3/-*

16. (a) Shri H. D. R. LYNGDOH, Minister in-charge Cooperation to beg leave to introduce The Meghalaya Cooperative Societies Bill, 2015.
- (b) If leave be granted to introduce the Bill.
17. Obituary references.

**Shillong**  
**The 15<sup>th</sup> September, 2015**

*Secretary,*  
**Meghalaya Legislative Assembly.**